12 Noon

RULING BY CHAIRMAN RE. THE QUESTION OF PRIVILEGE AGAINST THE AUTHORS OF AN ARTICLE AND AN EDITORIAL PUB-LISHED ON JULY 29, 1982 IN THE INDIAN EXPRESS AND THE TIMES OF INDIA RESPECTIVELY.

Re. ruling

MR. CHAIRMAN: I have an announcement to make.

On July 29. 1982 immediately after the Question Hour. Shri Sankar Prasad Mitra mentioned about a notice of breach of privilege given by him against the authors of an article and an editorial respectively published in the "Indian Express" and the "Times of India', Shri U. R. Krishnan had also signed the notice. A third notice on the same lines was given by Shri Gulam Mohi-ud-din Since I gave my ruling rejecting Shawl. diverse notice for breach of privilege for action against an honoui-able Member of this House, the Chairman of the Committee on Public Undertakings, and the complaint of Shri Advani that he was held not entitled to peruse the records although he was a former Member of the said Committee, many things have happened. What I considered as the basis of my decision was the fact whether the Committee on Public Undertakings can fit in Rule 187 of our rules as a Committee of our House. After considering the matter with great care and attention I came to the conclusion that it did not. Perhaps, my meaning was not appreciated and it has led to all kinds of misunderstandings. I reached the conclusion without meaning any reflection upon the Members of my House. I have always been very jealous of the Honour and rights of the hon. Members of my House. On more than one occasion I have said so. This anomalous position that some of those who work in the Committee should be able to raise every issue of privilege while the Members of this House cannot except in some cases mentioned by me, troubled me not a little. It was only out of solicitude for the rights of members of this House in such Committees where they sit with Lok Sabha Members but

are not full Members themselves that I said what I felt was necessary. It seems that this question troubled this House earlier also. The very fact that Pandit Nehru and Mr. Kanungo had to assure of 'equal status and grade' shows that this did not arise as of right.

I am glad that the hon'ble Speaker on his part has again given this assurance. I never doubted that this was so. But whatever the assurances in the past and today, they fall short of the requirements of rule 187 because they cannot convert a Committe of the Lok Sabha into one of this House. I am however happy that the hon"ble Speaker and the Committee treat Membres of this House equally and with the same regard. The anomaly arises because our Members cannot raise the issue in the other House and by reason of our own rule cannot raise it in our House. I have already shown the slender opening for action in this House. For these reasons I had to decline the motions which were moved before me even as I decline to allow revival of them again. I cannot by any valid reasoning hold that this Committee is of our Council. I am glad that the hon. Members who had resigned because they thought I was denigrating them now feel reassured and are happy. This ends this event happily.

Remain now the motions for privilege against the two newspapers. These are raised because I have been attacked in these articles. They are based on a misunderstanding of my ruling. I was not considering the and grade of our Members. I was status considering whether "association" made the Committee a Committee of our House. I value the independence of the Personally newspapers whom I have called the eyes and ears of the public and whom I have shown considerable latitude in the performance of their tasks. It was not so very long ago that I had to deal with these two newspapers. Their views on the present issue are contradicted by some other newspa* pers. Hon. Members will recall that one of these same newspapers described inter alia the hon. Members of Parliament a* 'dacoits, smugglers and bottleggers* and although I cautioned the editor for his generalisation and scurrility, I treated the whole thing as unworthy of notice by us.

I had then said what I say again with your permission. And I am quoting:

"It is only when a point is reached and the writing ceases to be journalistic vapouring and becomes an improper obstruction to the functioning of Parliament—and its Members by patent falsehood or otherwise, that action to the extent of punishment is called for."

This time the scurrility is my personal share. As a Judge I have been subjected to worse criticisms over the years for my judgments one of which has already led to an amendment of the Constitution and in three others the views contrary to mine will soon be considered by you in constitutional amendments. Therefore, I do not find it necessary to take action. Calm reflection without sentiment will show that I was right in my views. I, therefore, have withheld my consent to the privilege motion against the newspapers. I am sorry to take so much of your time but my dignity is your dignity also. . . Otherwise, I would have let the matter pass without such lpng comment. I am the custodian of the dignity of the House as a whole^ including myself. (Interruptions).

श्री शिव चन्द्र भाः (बिहार): मैंने प्रिवि-लेज माशन दिया था... सून लीजिए, आप तो चले जाते ह⁴, 10-15 मिनट सुन लीजिए और भी बातें ह⁴।

SHRI PILOO MODY (Gujarat); Mr. Chairman, Sir, if I may make a humble submission on what you have just now said. I do not doubt that whatever you said is correct as you see it and I am also prepared to accept your interpretation to the earlier references made by Pandit Nehru and Shri Kanungo and reiterated by the hon. Speaker. But if the situation is to be based only on the assurances or the courtesy or the chivalry shown by people in the past and today, the matter cannot be allowed to rest at that point. And, therefore, something more fundamental has to be done to see that parity is not only to be restored as a matter of courtesy but also as a matter of fact. And[^] therefore, in the reading of the laws if you find that there is some anomaly, that anomaly has to be removed and in the removal of that anomaly a refraining or redrafting of those sections is necessary. It must be done. In that respect, Sir, I would urge upon you and I would urge upon the Leader of the House and all sections of the House to co-operate with each other and to propose an amendment to the' orignal statute or rules or regulations. I have never Tead any of them and so can imagine that I cannot specify where the proper amendment to be brought which will restore the position in keeping with the assurances given jn the past and today. This is my humble request to you. Thank you. (Interruptions).

MR. CHAIRMAN: One by one please. I will first reply to Mr. Mody. Mr. Piloo Mody, in my previous ruling I had said that I am sympathetic and that this anomaly must be removed. Today I have received a letter from Mr. Morarka, which says that if we have to work on the Committees, we should have the same rights of privileges and on motions as the Members of the other House have. That is something which I am prepared to consider in consultation with the Speaker and other Members and the Leader of the House. That is a matter which we will have to do with deliberation. But you precipitated matters, if I may say so, by looking at my opinion or ruling as if I was trying to belittle you. I was not. I never do.

SHRI PILOO MODY: Resignations were not against you. We did not resign from you. We resigned from the Committees because of the legal position as defined by you.

MR. CHAIRMAN: Mr. Piloo Mody, we will leave that matter completely out now...

SHRI PILOO MODY: I did not. . .

MR. CHAIRMAN; And we will do what you and Mr. Morarka have suggested. *(Interruption ?).*

SHRI ARVIND GANESH KULKAR-NI (Maharashtra); Sir, I just wanted to submit to you on whatever you have said now in your ruling on the letter received from Justice Mitra, and what you have said in your earlier ruling also, that I was having the same feelings and wanted to say the same things as have been said by Mr. Mody. I do not want to take the time but I want to say that now the time has come when the Leader of the House has to assure you and the House that he will take his party into-confidence and you know that the anomaly which has remained in the rules of the Public Undertakings Committee has to be removed as early as possible. Thank you.

MR. CHAIRMAN: I do not think that you can ask the Leader of the House to give an assurance of this type.

SHRI ARVIND GANESH KULKAR-NI: Why not? Then who else can give us?

MR. CHAIRMAN: Not immediately.

SHRI ARVIND GANESH KULKAR-NI: He is ready, He is prepared. *(Interruptions)*.

श्री झिव चन्द्र भगः सनिए.

श्री सँदाशिव बागाईतकार (महाराष्ट्र) : श्रीमन्:...(व्यवधान)

श्री सभापति : इनका सुनलें नहीं तो आपकी आवाज को सुनने नहीं देंगे।

श्री शिव चन्द्र भगः आपने जो कुछ पढा उसमें मैं जानना चाहता हु कि मेरे प्रिविलेज नोटिस का क्या हुआ, जो मैंने कहा था रिवाइज कीजिए, पहले आपने किया था। जरा सुन लीजिए तब आप अपना ओपीनियन दर्गे। अभी आपने जो कहा कि जो पहले स्टेटमॉट आपने दिया, रूलिगंदी उसमें आपने कुछ लैकुना बताए, कुछ कमियां बताई उनके रूल्स आफ प्रोसीजर में और यहां के प्रोसीजर में । उनको ठीक करना चाहिए, फिर अभी आपने कहा कि मैं कन्सीड करता हूं, आप मानते हैं कि कछ कमी है और इस एनोमली को हटाने के लिए कछ करना चाहिए और इस पर हम विचार करगें। यह तो हुआ कि जब रूल्स में स्टेटयट अमंड मेंटस होंगे कि कौसे दोनों बराबर होकर के काम करें। लेकिन अभी जो यह टांजीशनल पीरियड है जब दिक प्रिविलेज मोशन आपके सामने हैं, क्या यह नहीं हो सकता कि आप इस पर रूलिंग देकर...(व्यवधान)

by Chairman

श्री सभापतिः आपने सुना नहों, मैंने आपका प्रिविलेज मोशन एवसफ्टेनहों किया है।

श्री शिव चन्द्र भगः तो आपने कहा भी नहीं।

श्री सभापतिः आप पढ़ करके दोंखिये।.. . (व्यदधान)

अभी शिव चन्द्र भ्जाः ट्रांजीश्नल पीरियड मों आफ्... (व्यवधान)

श्री बी. सत्यनारायण रोड्डी (आंधू प्रदेश): मैं पब्लिक एकाउंटस कोमटी का मम्बर हूं। आपकी पहली और दूसरी रूलिंग के खिलाफ नहीं – बल्कि जो रूल्स एण्ड रौगूलेवेंस मौजूदा है, जिसकी वजह से एगडे रौगूलेवेंस मौजूदा है, जिसकी वजह से एगोमेली पैदा हो गई है, इसको सत्म करने के लिए हमने रोजिंगनेशन दो दिया था। फिर इसके बाद लीडर आफ दो हाउन्स ने यहां तमाम लोगों को एश्योर्र्स दिया कि इसका रास्ता निकालेंगे और जो यह रूल्स एण्ड रोगुलेशेंस है... (व्यवधान)

नौबहन तथा परिवहन मंत्रालय में राज्य-मंत्री (श्री सीता राम केसरी): यह क्या नई बात कर रहें हैं।

श्वी बी. सत्यनारायण रेड्डी: कि जो रूल्स एण्ड रोगूलेशंस है, इनको बदलने का भी विचार करेगे । मैं इस्तद्आ करता हूं कि यह रूल्स एण्ड रोगूलेशंस जो एनोमलो पैदा कर रहे है, उनको बदलना चाहिए । ताकि दोनों हाउन्स के मेम्बरान जो पब्लिक एकाउन्ट्स कमटेरी या पब्लिक अण्डरटोकिंग कमेटी में है उनका ईक्वल स्टेट्स, वह कायम रह सकता है, वरना नहीं ।

इसलिए मैं लीडर आफ दी हाऊस से इस्त-दुआ करूगां कि बह बयान दी, एक्पोर्टस दी, और आपसे भी इस्तद्आ करूगा कि आप भी अपनी पावर का इस्तेमाल कोजिए और रूल्स एण्ड रोगुलेशेंस को बदलिये और जरूरी रूल्स बनाए- । 151 Re. ruling

श्री सदाशिव बागाईतकरः श्रीमन्, मरा निवदेन है कि जो स्थिति बन चूकी है, उसमें एसो शिएट मेस्बर को लेकर भी उसकी डॉफिनिशन हो गई है।

यह बात भी आ गई है। मेरा आपसे यह निवेदन है कि

What exactly is the status of member who associates with the committee?

श्री सभापतिः एक वर्ड मेम्बर डल जाए रूल्स में, तो कम से कम मेम्बर तों कह-लाए जाप ।

श्री सवाशिव बागाई तकरः तो इसलिए मरेरा निवदेन है कि आपने जो फरमाया कि वह अभी पूरा होना है और इस तरह से जो सदन के सदस्य कमटेी पर मेम्बर बन कर के काम करते हैं, उनको जो डिसेंबिल्टी महसूस हो रही हैं, इसको आप समफ लॉ और मरेरा निवदेप यह है कि आपने जो अभी सदन के सामने इस बात को रखा कि आव-स्यक सुधार उन नियमों में किया जाए, यह काम बहुत जल्दी होना चाहिए, एसी मरेरी राय है, क्यों कि जब तक आपकी वह रूलिंग रिकार्ड पर है और जो डिसेंबिल्टीज की डोफिनिशन की गई है, तब तक उसमें स्धार नहीं होंगे।

श्री सभापतिः आप समभे नहीं । बहुत सौ डिसेविल्टीज नहीं हैं, एक ही डिसे-विल्टी है, और वह यह है कि उसमें कमटेी —Committee thereof, i.e. Committee of the Council.

उसकी कमेटी आफ दी काँसिल है ही नहीं बह, तो उसमें मुश्किल पड़ती है।

श्री सदाशिव बागाई तकरः तो, इसीलिए मेरा यह निवदेभ है कि इसके लिए जो सुधार आवश्यक. है, उसको तुरंत किया जाए, जल्दी से जल्दी किया जाए, वरना हमको यह महसूस होगा कि-हम निम्न श्रेणी के लोग है और जहां तक यह फीलिंग रहेगा..(व्यवधान)...

श्री सभापतिः सुनिये । आपके इस घर में कोई रमेडी अगर कम आती है, तो उससे आपकी पांजीशन सैकण्ड-क्लास नहीं होती । आप जब कमटी में बैठत हैं, तो पूरो मेम्बर रहते हैं और स्पीकर साहब ने आपका एश्यार किया है कि काई इम्तियाज या फर्क नहीं किया जाएगा, जितन राइट्स उनके मेम्बर्ज के हैं, उतने ही आपके होंगे । सवाल यह है कि वहां से उठ कर जब आप यहां बैठते हैं और क्वशचन उठायांंगे... (ब्यवधान)...

SHRI SADASHIV BAGAITKAR; It is not a matter of anybody's grace; it should be a matter of privilege; it is not a matter of grace or generosity.

श्वी सभाषतिः सुनिये, आप पूरो बात तो सुनते नहीं हैं। तो मैं उनको रूल्स पढ़ कर नहीं करता, अपने रूल्स पढ़ करको करता हूं और अपने रूल्स में कमी है।

SHRI SHRIDHAR WASUDIO DHA-BE (Maharashtra); I am a member of the Public Undertakings Committee. I want to say something.

SHRI DINESH GOSWAMI (Assam): Sir, I feel assured by your remarks that you are taking steps so that the present anomaly can be removed. In fact, if I recollect correctly, this point was discussed as early as 1954 between the hon. Speaker and hon. Chairman and I made a reference to you in my letter. In what context it was discussed and what was the final outcome, I do not know.

MR. CHAIRMAN: We will find out.

SHRI DINESH GOSWAMI: I have also myself noticed that so far as the Public Undertakings Committee is concerned, the words are that "the Members of the Rajya Sabha do associate. . ." In regard to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes, the provision is "Members of the Rajya Sabha do join. .." I do not know what is the distinction, really speaking, between these two words. I would like you also. . .

MR. CHAIRMAN: It is a question of numbers

SHRI DTNESH GOSWAMI: to consider this. This point was taken up once, that we are not associated or in any way connected with the Estimates Committee. At one point of time, it was thought that the Rajya Sabha should have its own also.

SHRI SANKAR PRASAD MITRA (West Bengal) • Mr. Chairman Sir, in your ruling, you have made certain statements to which I respectfully draw your attention.

MR. CHAIRMAN: Which one, this or the other?

SHRI SANKAR PRASAD MITRA The other, the earlier one On page 7 of your ruling. . .

SHRI PILOO MODY: Today's was an announcement.

SHRI SANKAR PRASAD MITRA:... of the 26th July, 1982, you have said I quote:

"It need hardly be said that if a personal privilege of a member be breached, the right to raise a proper question will always be upheld by me."

Then, Sir, if you come to page 11, I find, your ruling of the 26th July, 1982, is based purely on a grammatical construction of on the language used in rule 187 of the Rules of this House. You have further gone on to say. I quote:

"It is no use saying that thereby they become second-class Members of the Committee or of Parliament."

Towards the end of your ruling, you have made a recommendation. I read the recommendation. The recommendation is this. I quote:

"Perhaps the Committee can be included as a Committee of both Houses in the Rules of the Houses wi h special provision for breach of privilege which will have to be framed with deliberation."

This is your recommendation. My respectful submission to you is that the authorities concerned should give effect to this recommendation and try to implement this recommendation as early as possible. SHRI R. RAMAKRISHNAN (Tamil Nadu): Sir, I wholeheartedly support Mr. Mitra. On the last point. (Interruption).

SHRI MANUBHAI PATEL (Gujarat): Sir, my limited point is this. You, in your wisdom and experience, in your earlier ruling, tried to interpret the existing rules. You did not give your own ruling. But it was based on the existing rules. You tried to interpret them. This made us feel, those who were sitting Members, three Members of the Public Undertakings Committee and three Members of the Public Accounts Committee, that though in the Committees, we are equal Members, but because of the existence of this particular rule. . .

MR. CHAIRMAN; Mr. Manubhai Patel, I would like to tell you one thing. I wish you had asked me before you resigned.

SHRI MANUBHAI PATEL: That is allright. Even there. Sir, if we had not done that, this would not have been clarified. Sir, now, when the whole House is practically unanimous, till that thing is amended and if the feeling is prevailing, it will be a little delicate for us, six Members, who have tried to highlight the anomaly. It is also the Members of this

- ! House from the ruling party, seven Members on the Public Undertakings Com-
- I mittee and seven Members on the Public Accounts Committee, fourteen altogether who are represented on both these Committees from this House, and that is why, I would like to say that uptil this rule isaminded, in the meantime, it will be delicate for us, even though we may be attending. Till this is clarified and amended...

MR. CHAIRMAN: Mr. Manubhai Patel, I can rely upon my Members not to create a situation in the Committee. We can discuss it and do everything in our House, without having to take it to the Committee. In the Committee where you are there, behave normally and don't try to do abnormal things. You will be perfectly well received there. . . . *(Interruptions).*

SHRI B. SATYANARAYAN REDDY:

I When the question of privilege arises, then the difficulty will arise in this House ' and not there.

SHRI NIRMAL CHATTERJEE (West Bengal): Sir, I was one of these who resigned.

MR. CHAIRMAN: I will hear you. (Interruptions).

SHRI NIRMAL CHATTERJEE; Even in your today's ruling you have mentioned that we are not full Members of the Committee.

SHRI KALYAN ROY (West Bengal): No, no, he did not say that.

SHRI NIRMAL CHATTERIEE: He said that we are not full Members of the Committee. (*Jnterwptions*).

SHRI R. RAMAKRISHNAN: No, he has clarified the position. *(Interruptions)*

MR. CHAIRMAN: You are full Member when you sit there. I cannot use your membership—whatever kind it may be— by giving you rights which our rules do not allow.

SHRI NIRMAL CHATTERJEE: lo add to what Mr. Mitra has said, may I request you that of the three financial Committees, two are where we are associated and there is the third one where we are not joined at all. In your previous ruling you have asserted that these two Committees where we are associated,

might be converted into Joint Committees.

MR. CHAIRMAN; We will see that. (Interruptions) I think there is enough said now....(Interruptions).

DR. BHAI MAHAVIR (Madhya Pra-Desh): Sir, you called me.

SHRI HARKISHAN SINGH SUR-JEET (Punjab): Sir, since everybody is agreed on the exact position, to defend the dignity of the House and to defend your dignity, I would request the Leader of the House to make a statement and the matter should be put an end to. We have unanimously expressed our opinion. Whatever form you have to adopt, to change the rules, to amend them, he is the man who can help us. (Interruptions)

MR. CHAIRMAN: I think enough has been said. It will be a repetition of the same thing. Before I ask... Just ;i minute ...

SHRI R. RAMAKRISHNAN: Sir, all is well that end. well. (*Interruptions*).

MR. CHAIRMAN: Before I ask the Leader of the House to make any statement, I do not wish personally that he should make a categorical statement just now, becausej as I said, this will have to be deliberated upon.

SHRI PILOO MODY; Sir, you leave it to his political judgement on the subject.

THE LEADER OF THE HOUSE (SHRI PRANAB MUKHERJEE): In fact, I am not going to make any statement. I am simply reacting to some of the points which the hon. Members have mentioned.

I do appreciate that unfortunately a situation was created. Let us not go back to the reasons why it happened. But because of our collective efforts—including you, Sir—it has been possible to settle the matter. Let us not re-open it.

There are two aspects of the problem. One aspect is there was this temporary problem which has been sorted out and I do hope that that position continues.

In regard lo the other problem-whether we can prevent such a situation oc-curing in future and what type of arrangements we can make-that is a matter where we shall have to examine in a little detail because after all over a period of years, we have built up certain things .and it is not necessarily that we have put everything in the rules, A lot of things have developed through practice, usage and convention. In the functioning of Parliament, these things are also very important It is not merely that everything should be put in the rules in printed letter. A lot of things we have developed through convention, usage and practic And that has strengthened our system. In I act, to my mind, even the ruling of the Speaker is in that context. And your observation is also there. I fully appreciate the sentiments of the Members. I shall have to talk to my other colleagues also and I do hope that it will be possible to have a mutually acceptable satisfactory solution of the problem.

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SHRI PILOO MODY: I very much appreciate what the leader has said and being the Leader, he must take tha lead in the matter in bringing about a solution. I also appreciate what he says. ..

MR. CHAIRMAN: The difficulty is not about his leadership; the difficulty is whether you are willing to follow him.

SHRI PILOO MODY: No, Sir, you have again put it wrongly. There is something wrong with the manner in which you twist the phrase. There is nothing wrong with his being the Leader as long as I acknowledge him as the Leader. This is the way you should put it, Sir. Therefore, Sir, I would say that while it is normal to accept the practices and traditions we have built up over a period of time and that we will follow them, every now and then we come across a particular point where a particular decision has -to be taken as happened recently. At that time we forget all the case law and we go back to the original statute. This is what I don't want to happen and, therefore, 1 feel that a more positive initiative is required to put the question beyond the pale of interpretation which is why I appeal that the Leader should take a more positive lead in the matter.

MR. CHAIRMAN: I take it that the House thinks, now that this matter is agreeably settled, we might leave it there.

PAPERS LAID ON THE TABLE

[Mr. Deputy Chairman in the Chair.]

SHRI SHIVA CHANDRA IHA (Bihar): Point of order.

MR. DEPUTY CHAIRMAN: lust ~~~a moment. Papers to be laid.

Report and Accounts (1980-81) of the Film and Television Instinte of India, Pune and related papers

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI ARIF MO-HAMMED KHAN): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers:—

(i) Annual Report and Accounts of the Film and Television Institute of India, Pune, for the year 1980-81, and the Audit Report on the Accounts.

(ii) Review by Government on the working of the Institute.

(iii) Statement giving reasons for the delay in laying the paper mentioned at (i) above.

[Placed in Library. See No. LT— 43.84(82],

Notification of the Ministry of Finance (Department of Revenue)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SA-WAI SINGH SISODIA): Sir, I beg to lay on the Table—

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 159 of the Customs Act, 1962, together with Ex planatory Memoranda on the Notifica tions:—

(i) G.S.R. No. 509(E), dated the 26th July, 1982.

[Placed in Library. See No. LT— 4344/82].

(ii) No. 187/82-Customs, dated the 30th July, 1982.

[Placed in Library. See No. LT— 4375/82].

(iii) No. 188/82-Customs, dated the 31st July, 1982.

(iv) No. 189/82-Customs, dated the 31st July, 1982.

[Placed in Library. See No. LT- 4382/82 for (iii) and (iv)].

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), together with Explanatory Memoranda thereon:—

(i) G.S.R. No. 611, dated the 17th July, 1982.